

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No.414**  
**CP(CAA)/71/ND/2022**

**IN THE MATTER OF:**

Trimex Foods Private Limited And Paramount ... Applicant  
Restaurants Private Limited & Anothers

**Order under Section230-232**

**Order delivered on 27.09.2022**

**Coram:**

**MR. DHARMINDER SINGH**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the RD : Adv. Shankari Mishra

**ORDER**

Ld. Counsel for the applicant stated that the applicant has received some queries, which are yet to be answered. Accordingly, sought adjournment.

Let the matter be fixed for filing the reply, if any, on or before the next date of hearing and completion of pleadings on **17.11.2022**.

- Sd -

**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

- Sd -

**DHARMINDER SINGH**  
**MEMBER (JUDICIAL)**